



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Application No. .... 979 .... of 2002

Applicant(s) .... K. C. Acharyulu .... Respondent(s) .... U.O.I.

Advocate for Applicant(s) .... M/S: SSK Subudhi .... Advocate for Respondent(s) ....

Deepak Narendra  
Manoranjan Das  
T.B. Jena  
S. Subudhi

### NOTES OF THE REGISTRY

### ORDERS OF THE TRIBUNAL

970 for Rs 50/- fwd

For Regn Pl.

Bench  
6/11/02

DR

DR  
07-11-02

For Admin with Dr. R. K. P.

Bench  
11/11/02

Bench

#### REGISTER

DR 07-11-02

#### 1. ORDER DT. 12-11-2002.

Heard Shri S. Patnaik, learned counsel for the Applicant. On perusal of the records of this OA, it appears that the Applicant has submitted representations to the competent authority for proforma fixation of his pay in the grade of CGS-I, his representations being dated 21-1-2000 (Annexure 2) and dated 21-3-2002 (Annexure 4). It appears that these representations are still pending

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order dt. 12.11.02  
will be copy served  
to all the respondents by  
post.

The same copy of order  
served to the counsel  
for both sides.

S.C.

My

27/11/02

with the said authority. We, therefore,  
direct that the competent authority may  
consider the representations of the  
petitioner within a period of 60(sixty)  
days from the date of receipt of a copy  
of this order and take appropriate  
action as due and admissible under rules.

The Original Application is  
disposed of accordingly. No costs.

Send copies of this order  
alongwith Original Application to the  
Respondents. Free copies of this order  
be given to learned counsel for the  
Applicant and Mr. R. C. Rath, learned Standing  
counsel for the Railways, on whom a copy  
of this Original Application has been served.

*Sub*  
vice-chairman

*Joe*  
Member (Judicial)

*Sub*  
10/11/02